

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 116**  
**(IB)-441(PB)/2018**

**IN THE MATTER OF:**

Bank of India	...	Petitioners/Applicant
Vs		
M/s. Advance Navotpad Surfactants Ltd.	...	Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 25.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP:	Mr. H.S. Kohli, Adv.
For the Respondent:	Mr. Pankaj Seth, Adv.

**ORDER**

**CA-132(PB)/2019 & CA-270(PB)/2019**

A combined reply to the applications has been handed over to the counsel for the applicant in the Court today. The payment of cost shall be made during the course of the day failing which the reply shall not be read and taken on record.

List for arguments on 09.05.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**